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- NA KUMAR): (a) Locations having wind velocity of more than 18 kmph are generally suitable for generation of power from wind. Availability of land and suitable grid are the other main requirements for generation of wind power.
- (b) A wind power capacity exceeding 3200 MW has been established worldwide. United States is leading with 1700 MW wind power capacity, followed by Denmark (520 MW), Germany (320 MW), U. K. (145 MW), Netherlands (132 MW) and India (117 MW).
- (c) to (e) Under the National wind Resources Assessment Programme, 69 sites having wind speeds of more than 18 kmph have been idetined in eight States UTs viz., Tamil Nadu, Gujarat, Andhra Pradesh, Karnataka, Kerala, Madhya Pra desh, Maharashtra and Lakshadeep Islands, which could be considered for setting up wind power projects. A wind power capa city of 117 MW has already been estab lished in the country so far while another 50 MW is under implementation. Wind farm projects aggregating to about 900 MW capacity are at various stages of dis cussions in the potential States.

Pollution Clearance from Power Projects based on NCES

1502. SHRI SURESH PACHOURI: Will the PRIME MINISTER be pleased to state:

- (a) whether the States have been insisting on pollution clearance from power projects based on non-conventional energy sources like solar and wind and in the same manner such formalities are imposed on thermal and large hydel power plants;
- (b) whether the Ministry has been offering several incentives for power projects based on non-conventional sources:
- (c) if so, whether the Ministry has revised the. target of power production from Won-Conventional sources:

- (d) whether the Ministry baa found that the States have been applying the seme yardsticks and procedures to these pro_ jects that are applied to the projects_ based on conventional energy sources; and
 - (e) if so, what is the reaction of Gov ernment thereto?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI S. KRISHNA KUMAR): (a It is "not mandatory under the Environment (Protection) Act, 1986 and Rules thereunder, for power projects based on non-conventional energy sources like solar and wind to obtain environmental clearance.

- (b) Primarily, incentives offered by the Central Govt., include subsidies for selected demonstration projects, accelerated depreciation, tax holiday and concessional exemption on customs and excise duties.
- (c) Yes, Sir. The Ministry of Non-Conventional Energy Sources has formulated a new Strategy and Action Plan and the targets to generate power through non-conventional energy sources by the end of the 8th Five Year Plan have been revised from 600 MW to 2000 MW.
- (d) and (e) In order to accelerate power generation based on non-conventional energy sources, the States have been requested to evolve suitable instftutional malhnisms and conducive procedures for these projects. In addition, guidelines have also been suggested for announcement of private sector policies which would encourage non-conventional energy based power generation. A few States have already responded favourably to the suggestions of the Ministry.

Implementation of IREP in Orissa

- 1503. SHRI BHAGABAN MAJHI: Will the PRIME MINISTER be pleased to state-
- (a) the names of the States where Integrated Rural Energy Programme (IREP) is being implemented;

. . .

- (b) whether it is being implemented in orissa; and
- (c) if so, the details of the districts in that State covered under IREP so far?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI S. KRISHNA KUMAR): (a) Integrated rural Energy Programme (IREP) has been (taken up in all StateslUts of the country.

(b) and (c) Yes, Sir, IREP is being implemented in following selected blocks of the State :-

District Block

J Gajpati	Gummu
2. Kalahandi	Koksara
3. Keonjhar	Banspal
4. Khurda	Jatni
5. Mayurhanj	Morda
6. Phulbani	Daringbadi
7. Rayagada	Kashipur
8. Sambalpur	Bamra

Salvagig of Vessel Capaized near Sagar **Islands**

1504. SHRI V. HANUMANTHA RAO: DR SHRIKANT RAMCHAN-DRA JICHKAR:

Will the PRIME MINISTER he pleased to state:

- (a) whether it is a fact that Government did not assist in salvaging vessel which had capsided near Sagar Islands in the Bay of Bengal on the 14th of January, 1994 where more than a hundred persons died;
- (b) what action Government have takes in the matter,

- (c) the reasons for abandoning the salvage operations even before all the dead bodies were recovered; and
- (d) the persons, if any held responsible for this act?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS, **PARLIAMENTARY** AFFAIRS, DEPARTMENT OF ELEC_ TRONICS AND OCEAN DEVELOP MENT (SHRI EDUARDO FALELRO): (a) to (d) The information is being collec ted and will be laid on the Table of the House.

States of Central Administrative Tribunal

1505, SHRLOP, KOHL1: Will the PRIME MINISTER he pleased to state:

- (a) whether Government have rece ived reports and representations sugg esting that the Central Administrative Tribunal (CAT) should be given a complete judicial colour to fulfil the constitutional promise of an equally eff_ carious substitute for the High Courts
- (b) if so, what action has been taken by Government to give the CAT judicial colour: and
- (c) whether Members and Vice-Cbai>man in the CAT are still being appointed from out of the retired civil servants?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC **PENSIONS** GRIEVANCES AND (SMT. MARGARET ALVA): (a) and (b) No, Sir. However, a newsitem cap tioned "CAT needs some Judicial col our", appeared in Indian Express dt. 13-6-94. There is no mention in this news item that CAT should be given complete judicial colour to fulfil the constitutional promise of an equally eff icacious substitute for the High Courts.

(c) According to the provisions of the Administrative Tribunal Act, 1985 and Rules governing the conditions of service of Members and the Vice-Chairman